

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.210/00409/2019

Date of Decision: 24th June, 2019

CORAM: R.VIJAYKUMAR, MEMBER (A)

Shri Pramod Laman Kate,
 Age : 61 years, Kawadewadi, Koregaon Park,
 Darmashala, Pune 411 001. *Applicant*
(By Advocate Shri Suhas B. Rohile)

VERSUS

1. Union of India,
 Through The Deputy Director General of Meteorology
 (Weather Forecasting),
 Ministry of Earth Sciences, Govt. of India,
 Shivajinagar, Pune 411 005.
2. Sr. Accounts Officer,
 PAO, India Meteorological Department,
 Shivajinagar, Pune 411 005. *Respondents*

ORDER (Oral)

This application has been filed on 20.03.2019 under Section 19 of the Administrative Tribunals Act, 1985 and has been heard at the admission stage on the reliefs claimed as follows :-

"8.a. To direct respondents to pay the Basic Pension to the applicant to half of his last pay drawn as per Central Civil Services (Pension) Rules as amended from time to time.

8.b. To direct respondents to recalculate pension & other retirement benefits like Gratuity and Leave Encashment depending upon his last pay drawn as Rs.38,100/- as certified by the respondents.

8.c. Pass such other or further order (s) direction (s) as deem just & proper in the interest of

justice."

2. The applicant joined service on 09.10.1980 and retired from the post of MTS on 30.04.2018 and has produced his pay slip for the periods from January, 2018 to April, 2018, which indicates that he was drawing pay in the pay level 5 with Basic of Rs.38,100/- and other reliefs and allowances. However, in the PPO No.00113/18/0016/7 issued to him, his pay has been indicated in the pay level 4 with Basic Pay of Rs.37,500/- for the ten months' period between 01.07.2017 to 30.04.2018, which is used for commutation of pension.

3. The learned counsel for the applicant contends that the applicant has not been granted the correct pension and his pension and pensionary benefits should have been computed based on the pay actually drawn by him. The applicant has filed a representation on 18.06.2018 with the respondents for which there has been no reply received by him. The factual aspects of his claim need necessarily to be clarified to the applicant without any

harassment in the form of such delay.

4. In the circumstances, the respondents are directed to give a detailed reply to the applicant's representation dated 18.06.2018 within a period of four weeks from the date of receipt of a certified copy of this order, and in the event that there is any error, proceed to draw and disburse arrears of pension and pensionary benefits, if any, within four weeks, thereafter along with interest as applicable to GPF arrears.

5. In the aforesaid terms, this OA is disposed of without any order as to costs.

(R. Vijaykumar)
Member (Administrative)

kmg*

SD
26/6/19

